

NOTICE

All the advocates/parties are requested to give their consent by submitting their application within 10 days of publication of notice providing full particulars of their admitted Criminal Appeal Nos. and Parties name which are less than 10 years old and in which legal aid has not been provided, along with consent of the counsel of complainant, the accused, the petitioner and co-accused, in case counsel is different, to list their cases before Special constituted bench on Saturdays and to list only such Criminal Appeals which are complete in all respect and Hon'ble Specially Constituted Division/Single Benches are holding in those Saturdays.

Advocate General Punjab, Advocate General Haryana and standing counsel U.T. Chandigarh is also requested to provide name of their counsel to appear before specially constituted Division /Single Benches on Saturdays.

Sd/-
Registrar Judicial
25.10.2018